

Annexure – 3

Name of the corporate debtor: OCTAGA GREEN POWER AND SUGAR COMPANY LIMITED

Date of commencement of CIRP : July 03, 2019

List of creditors as on: January 13, 2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1.	Edelweiss Asset Reconstruction Company Limited	16.07.2019	93,93,16,689	93,93,16,689	Secured. Further details mentioned in Annexure A.	93,93,16,689 Details mentioned in Annexure A	93,93,16,689	No	52.40%					
2.	State Bank of India	17.07.2019	85,32,31,628.47	85,32,31,628.47	Secured. Further details mentioned in Annexure B.	85,32,31,628.47 Details mentioned in Annexure B	85,32,31,628.47	No	47.60%					
	TOTAL		1,79,25,48,317.47	1,79,25,48,317.47		1,79,25,48,317.47	1,79,25,48,317.47		100%					

Annexure A

1st pari passu charge on hypothecation of entire current assets including stocks, spares, Work in Progress, Receivables, finished goods, plant and machinery, equipments, electricals fastened to the earth, existing and to be installed within the existing factory premises/boundary and other fixed assets obtained or to be obtained by the Corporate Debtor, both present and future more particularly described here in below:

Movable assets:

- The whole of the movable properties of the Corporate Debtor including its movable plant and machinery, entire fixed assets, machinery spares, tools and accessories and other movables both present and future whether installed or not and whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Corporate Debtor's factories, premises and godowns at Gat No.378, Gat No.360/372 and Gat No. 356 of Village Kurnool, Taluka Kugal, District Kolhapur or wherever else the same may be held by any party to the order or disposition of the Corporate Debtor or in the course of transit or on high seas or on order of delivery, however, and whatsoever in the possession of the Borrower and either by way of substitution or addition.
- The whole of the Corporate Debtor's current assets including stocks of raw materials, work in process, semi-finished goods, consumable stores, plant and machinery, electricals fastened to the earth and all other movable assets of the Corporate Debtor including but not limited to documents of title to the goods, outstanding moneys receivables such other movables as may be agreed to by the lenders of the respective divisions of the Corporate Debtor.

1st pari passu charge on all the immovable assets of the Corporate Debtor more particularly described here in below:

Immovable Property:

All that piece and parcel of the properties of respective number as mentioned below, situated within the Village Karnoor, taluka Kagal, District Kolhapur, within the village limits of Zilla Parishad Karnoor, Grampanchayat at Karnoor Revenue Village, Karnoor:

- Gat No. 378 admeasuring H.1.20R and bounded by Towards East: Property of Mr. Khot, Towards West: Property of Mr. Krishnat Jadhav, Towards North: Property of Mr. Sadashiv Patil, Towards South: Matiwade Road
- Gat No. 360 and 372 admeasuring H.2.62R & H.1.50 R and bounded by Towards East: remaining part of Gat No.372, Towards West: Road, Towards North: Gat No. 361 and 362, Towards South Gat No, 373 and 375 Gat No. 356 admeasuring H.7.20R and bounded by towards East: Open land, Towards West: Road, Towards North: Remaining part of Gat No.356, Towards South: Gat No. 357
- Gat No. 357/2 admeasuring Hectors 99 Are and bounded by towards East: Gat No.352 owned by Shinde, Towards West: the boundary of Village Mittiwade, Towards North: Gat No.357/1, Towards South: Gat No. 357/3

Together with building and structure constructed/to be constructed thereon and plant and machinery fastened to the earth existing and to be installed therein.

The **personal and corporate guarantees** of the following:

- a. Personal guarantee of Mr. Basab B Paul;
- b. Personal guarantee of Mrs. Annu B Paul;
- C. Personal guarantee of Dr. B.B.Paul;
- d. Corporate guarantee of V.K. Engineering Private Limited;
- e. Corporate guarantee of B.B. Consulting and Engineering Private Limited;

Pledge of shares of the Corporate Debtor by the following persons/guarantors:

Name of the shareholder	No. of shares of Corporate Debtor pledged
Mr. Basab Paul	51,85,655
Mrs. Annu Paul	37,50,000
Dr. B.B. Paul	25,00,000
TOTAL	1,14,35,655

Annexure B

Hypothecation of company's entire assets

- 1st pari passu charge over Plant and Machineries and Building situated at Gat no. 378, 360/372, 356 at Village –Karnoor
- 1st pari passu charge over Land and building situated at Gat no. 378, 360/372, 356 and 357/2 at Village -Karnoor
- Agri land at S.N.33 Village- Mattivade, Taluka- Chikkodi, District- Belgaum owned Basab B Paul, Guarantor.

The **personal and corporate guarantees** of the following:

- a. Personal guarantee of Mr. Basab B Paul;
- b. Personal guarantee of Mrs. Annu B Paul;
- C. Personal guarantee of Dr. B.B.Paul;
- d. Corporate guarantee of V.K. Engineering Private Limited;
- e. Corporate guarantee of B.B. Consulting and Engineering Private Limited;